

ITEM NO.8

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 10598/2024

(Arising out of impugned final judgment and order dated 09-05-2024 in CRMBA No. 6914/2023 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

ABBAS ANSARI

Petitioner(s)

VERSUS

DIRECTORATE OF ENFORCEMENT, ALLAHABAD

Respondent(s)

(IA No.172990/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.172992/2024-EXEMPTION FROM FILING O.T.)

Date : 14-08-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE M.M. SUNDRESH
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Kapil Sibal, Sr. Adv.
Mr. Nizam Pasha, Adv.
Mr. Lzafeer Ahmad B. F., AOR
Mr. Siddharth Kaushik, Adv.
Mr. Aparajita Jamwal, Adv.
Mr. Sachin Narayan, Adv.
Mr. Shubham Arun, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for exemption from filing c/c of the impugned judgment and official translation are allowed.

Issue notice returnable on 17.09.2024.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS

(POONAM VAID)
COURT MASTER (NSH)